- 5. Judgement typing.
- 6. Updation of cases status in the Court Halls.
- 7. Webhosting of case status.
- 8. Pending branches.
- 9. Decree branches.
- 10. Information to the public regarding case status by the Enquiry Counter.
- 11. Webhosting of causelist.

## **Administrative** side:

- 1. Preparation of pay bills of High Court staff.
- 2. Cash counters for receiving cash.
- 3. Preparation of budget estimate.
- 4. Inward and outward entries by Tappal Branch through computer.
- 5. e-Granthalaya Computerization of library.
- (b) The High Court of Karnataka has informed that the District and Taluka level courts in Karnataka are computerized and the following items of work are done through computers in the District and Taluka Courts:
  - 1. Case Filings.
  - 2. Caveat Filings.
  - 3. Generation and Issue of Summons.
  - 4. Recording of Evidence.
  - 5. Orders/Judgements Typing.
  - 6. Statistical Statements Generation.
  - 7. Office Correspondence.
- (c) and (d) Though no specific demand has been received from the Government of Karnataka in this regard, the Government proposes to initiate a programme to computerize the entire district and subordinate judiciary including those in Karnataka as a Central Scheme to be implemented by NIC in a phased manner.

## Conditions for grant of Deemed University status

\*173.SHRI V. HANUMANTHA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the conditions to be fulfilled for an educational institution for grant of "Deemed University" status;
- (b) whether educational institutions can demand this status even within a year of commencement of their work;
- (c) the number of applications presently pending with the UGC for demanding Deemed University status;
  - (d) the steps proposed to UGC to expedite their disposal; and
  - (e) the reasons for not liberalising university education?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) The Central Government is empowered by the University Grants Commission (UGC) Act, 1956 to notify an institution for higher education as a Deemed to be University, on the advice of the UGC. The UGC has framed guidelines for considering proposals in this regard. These guidelines, inter alia, provide that an institution should generally be engaged in teaching programmes and research, which are innovative, and of a very high academic standard. On being recognised as a Deemed to be University, the institution should be capable of further enriching the University system. It should be competent to undertake application-oriented programmes in emerging areas which are relevant and useful to various development sectors and to society in general. While ordinarily, an institution should have been in existence for 10 years with infrastructure as prescribed by the relevant statutory bodies monitoring standards of education; those imparting education in the emerging areas with the promise of excellence can be considered for a provisional status of Deemed to be University under the 'de-novo' category.

(c) to (e) According to the UGC seven proposals are pending for a decision by the Commission. A Screening Committee has been constituted for expediting disposal of proposals as and when they are received. A Review Committee has also been constituted to consider representation against the decision of the Screening Committee. The Central Advisory Board of Education (CABE) has constituted a Committee to consider issues impinging on autonomy of Universities and other higher education institutions.

## Maintenance of monuments in A. P.

\*174. SHRI SUDARSHAN AKARAPU: Will the Minister of CULTURE be pleased to state: